

RATIFIED MINUTES OF MEETING No.21/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 19.01.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 20/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 05.01.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decision taken thereon are as under:-

1	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:01.03.2016
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 28.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.				

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2	Case No.:68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(56)/2014-TSW (B) dated 22.12.2015 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

3	Case No.:11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	
Decision: The committee decided to ratify the norms on repeat basis of AA No.0710099232 dated 28.10.2013 based upon the firm's request dated 29.12.2015 received through email. RA may take further necessary action accordingly.				

4	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 12.10.2015 followed by reminder on 23.12.2015 for comments. MSME has requested to provide one copy of the reply again for consideration of the case. Case is deferred to 01.03.2016.				

5	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminder on 24.06.2015; 20.07.2015, 11.09.2015 and 28.12.2015 for comments. Case is deferred to 01.03.2016.				

6	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their				

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comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 01.03.2016.

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 01.03.2016.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section			

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vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 01.03.2016.

9	Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:01.03.2016
Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

10	Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:01.03.2016
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminders on 30.07.2015, 07.10.2015, 06.11.2015 and 28.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

11	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:01.03.2016
Decision: The committee noted that the firm's representative with technical competence was called for personal hearing on 27.10.2015 to explain their import/export items. However, since the firm's representative (Shri Ravi Gupta, Manager) appeared before the NC did not have the requisite technical competence, the Committee decided to call the firm's representative with requisite technical competence for PH again on 08.12.2015. However, due to flood in Chennai none from the firm was able to attend the Personal Hearing on 08.12.2015. However, the firm's representative did not attend the Persona Hearing on 19.01.2016. Accordingly, NC decided to give the firm last chance to attend the PH in the next meeting to be held on 01.03.2016. Case is deferred to 01.03.2016.				

12	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410156209	Defer

:01/80/050/00083/AM15/	:04/24/040/00289/AM14/	13.03.2014	Date:01.03.2016
Decision: The committee noted that the firm's representative with technical competence was called for personal hearing on 27.10.2015 to explain their import/export items. However, since the firm's representative (Shri Ravi Gupta, Manager) appeared before the NC did not have the requisite technical competence, the Committee decided to call the firm's representative with requisite technical competence for PH again on 08.12.2015. However, due to flood in Chennai none from the firm was able to attend the Personal Hearing on 08.12.2015. However, the firm's representative did not attend the Persona Hearing on 19.01.2016. Accordingly, NC decided to give the firm last chance to attend the PH in the next meeting to be held on 01.03.2016. Case is deferred to 01.03.2016.			

Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:01.03.2016
13	Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminders on 30.07.2015, 07.10.2015, 06.11.2015 and 28.12.2015 to expedite comments. Case is deferred to 01.03.2016.		

Case No.:15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:01.03.2016
14	Decision: The Committee noted that the firm has not furnished complete reply to the reminder sent to them on 28.12.2015 and decided to send final reminder to the firm to furnish complete reply including Export and import weight immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.		

Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:01.03.2016
15	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU		

Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 01.03.2016.

16	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:01.03.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 01.03.2016.				

17	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:01.03.2016
Decision: The Committee noted that a reminder was issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15, 30.03.2015,01.05.2015, by e-mail dated 12.05.2015, 12.06.2015, 07.10.2015, 06.11.2015 and 28.12.2015 to send hard copy of the application of the firm. NC decided to issue final reminder to RA and Firm for sending hard copy of the application to DGFT HQ for ratification of norms. Case is deferred to 01.03.2016.				

18	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:01.03.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 01.03.2016.				

19	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

20	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments.				

Case is deferred to 01.03.2016.

21	Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

22	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been received and is being sent to C&PC for examination and comments. Case is deferred to 01.03.2016.				

23	Case No.: 43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.				

24	Case No.: 55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(56)/2014-TSW (B) dated 22.12.2015 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

25	Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

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26	Case No.: 38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

27	Case No.: 39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:01.03.2016
Decision: The Committee decided that the Advance Authorisation holder may be asked to request the RA for amendment of export product as per supply made by them to the project authority and after making suitable amendment in the AA Norms Committee may be approached for fixation of norms. Case is deferred to 01.03.2016.				

28	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

29	Case No.: 44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.				

30	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

31	Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.			

32	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's reply dated 02.01.2016 has been sent to DHI on 08.01.2016 for examination and comments. Case is deferred to 01.03.2016			

33	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.			

34	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.			

35	Case No.:11/9/80-ALC2/2015	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00196/AM16/	RLA File :03/95/040/00752/AM15/	Lic.No/Date:0310792991 16.01.2015	Defer Date:01.03.2016
	Decision: The Committee noted that C&PC vide its OM No.46011/104/2015-PC-II dated 30.09.2015 has provided comments for ratification of norms. However, after perusal of the comments NC decided to ask the TA to clarify whether the same lenses imported by the firm are being used by them in the Export Product. However, as C&PC did not reply, NC decided to send a reminder to them to clarify the issue urgently. Case is deferred to 01.03.2016.			

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36	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:01.03.2016
Decision : The committee noted that the firm's reply dated 30.12.2015 was incomplete and decided to ask the firm to submit the following information as per DIPP ID Note No.12/5/2016-TSW/36 dated 19.01.2016:- Reply submitted by the firm vide their letter dated 30.12.2015 has been perused and they may be asked to submit the following information:				
1. Information in respect of Sl. No. 12 of Standard Deficiency Format, for different types of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3) proposed to be exported against this Advance Authorization. 2. Quantities of each type of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3). Case is deferred to 01.03.2016.				

37	Case No.:8/27/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30(37)/15-ME dated 09.12.2015 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

38	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:01.03.2016
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015, 26.08.2015 and 28.12.2015 to expedite comments. It is informed by MSME that the application has been sent to MSME D.I. Goa for their reply. NC decided to remind MSME to get the requisite reply from MSME at the earliest. Case is deferred to 01.03.2016.				

39	Case No.:7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 04.01.2016 and additional information dated 13.01.2016 has been sent to DHI on 11.01.2016 and 14.01.2016 for examination and comments. Case is deferred to 01.03.2016				

40	Case No.:7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
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HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:01.03.2016
Decision: The committee noted that the firm's reply dated 30.12.2015 was incomplete and decided to ask the firm to submit the following information as per DIPP ID Note No.12/5/2016-TSW/40 dated 19.01.2016:- Reply submitted by the firm vide their letter dated 05/01/2016 is same as submitted by them earlier vide their letter dated 05.08.2015 which has already been perused and they may be asked to submit/clarify the following as decided in NC dated 15/09/2015: 1. Net weight of export items do not match with net weight of import items contained therein e.g. net weight of export item at Sl. No. 1 has been indicated as 430 Kgs. whereas, net weight of import items at Sl. No. 1 & 2 in this export item has been indicated as 465.18 Kgs. & 88.97 Kgs. (Total 554.15 Kgs.). The may be clarified and corrected. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.-export product wise. 3. Total requirement of each import item, export product wise, in a tabular form Case is deferred to 01.03.2016.			

41	Case No.:15/3/80-ALC2/2015	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note dated 09.01.2016 under GN-4 with accountability (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

42	Case No.:39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application is being sent to DIPP for examination and comments. Case is deferred to 01.03.2016.				

43	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:01.03.2016
Decision: The Committee noted that DHI has raised deficiency in the firm's reply dated 31.10.2015 vide UO No.3 (121)/15-TSW (B) dated 04.01.2016 and decided to send it to the firm to furnish reply. Case is deferred to 01.03.2016.				

44	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510393179	Defer

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:01/80/050/00683/AM15/	:05/24/040/00536/AM15/	12.02.2015	Date:01.03.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.			

45	Case No.: 72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 28.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.				

46	Case No.: 66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.				
The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 01.03.2016.				

47	Case No.: 32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00657/AM15/	RLA File :07/24/040/00417/AM15/	Lic.No/Date:0710107668 19.02.2015	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30(209)/15-ME dated 06.01.2016 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

48	Case No.: 52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
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HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:01.03.2016
Decision: The committee noted that the firm's reply dated 07.01.2016 has been sent to DEIT on 12.01.2016 for examination and comments. Case is deferred to 01.03.2016.			

Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
49 HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:01.03.2016
Decision: The committee deliberated on the comments provided by the C&PC vide OM No.46011/79/2010-PC-II dated 24.08.2015. NC is of the view that 10% wastage is on the higher side. Therefore, C&PC is requested to reconsider their recommendation (Copy of the comments returned to C&PC). NC decided to remind C&PC to expedite reply. Case is deferred to 01.03.2016.			

Case No.:28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Approved
50 HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. TL-13024/15/2016-MMM&A-DCMSME dated 19.01.2016 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
51 HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 03.08.2015) letter sent to them on 24.08.2015 and decided to send reminder to the firm to furnish reply. Firm vide letter dated 15.09.2015 has sought time up to February 2016 to furnish reply. Case is deferred to 01.03.2016.			

Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
52 HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU			

Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.** Case is deferred to 01.03.2016.

53	Case No.:10/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Rejected
	HQ File :01/80/050/00195/AM16/	RLA File :07/24/040/00442/AM15/	Lic.No/Date:0710107755 05.03.2015	
Decision: The Committee noted that firm has not replied to the deficiency letter raised by MSME send to them on 07.10.2015 followed by reminder on 06.11.2015 and final reminder on 28.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

54	Case No.:31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date:3110065309 09.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/5/2016-TSW/54 dated 19.01.2016 as under:- - Quantities of import items at Sl. No. 1, 2 & 6 may be allowed on net to net content basis in export products at Sl. No. 1, 2 & 3 as claimed by the firm. - Import items at Sl. No. 3, 5 & 7 to 11 may be allowed on net to net basis with accountability clause in export product at Sl. No. 3. - Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause in export product at Sl. No. 5. - Import items at Sl. No. 12, 13 & 14 may be allowed on net to net basis with accountability clause in export products at Sl. No. 1 & 2. - Import items at Sl. No. 15 & 16 may be allowed on net to net basis with accountability clause in export product at Sl. No. 4. RA may take further necessary action accordingly.				

55	Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:01.03.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note				

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dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.** Case is deferred to 01.03.2016.

56	Case No.:55/3/80-ALC2/2015	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Rejected
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	
Decision: The Committee noted that firm has not replied to the deficiency letter raised by DIPP send to them dated 08.10.2015 followed by reminder on 27.11.2015 and final reminder on 28.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

57	Case No.:7/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Rejected
	HQ File :01/80/050/00192/AM16/	RLA File :07/24/040/00452/AM15/	Lic.No/Date:0710107791 12.03.2015	
Decision: The Committee noted that firm has not replied to the deficiency letter raised by MSME send to them on 07.10.2015 followed by reminder on 06.11.2015 and final reminder on 28.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

58	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 16.10.2015 has been sent to MSME on 19.10.2015 followed by reminder on 28.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

59	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 09.11.2015 has been sent to MSME on 23.12.2015 for examination and comments.				

Case is deferred to 01.03.2016.

60	Case No.: 35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

61	Case No.: 30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 09.11.2015 has been sent to MSME on 23.12.2015 for examination and comments. Case is deferred to 01.03.2016.				

62	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 01.03.2016.				

63	Case No.: 8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 06.11.2015 followed by reminder on 28.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.				

64	Case No.: 46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015, 24.08.2015 and 08.10.2015 for comments and decided to await comments from MSME. Case is deferred to 01.03.2016.				

65	Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:01.03.2016
	Decision: The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case vide DGFT letter dated 08.10.2015 followed by reminder on 27.11.2015 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.			

66	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's reply dated 07.12.2015 has not conclusively proved value addition to the tune of 342% as informed by DHI vide UO No.3 (120)/2015-TSW (B) dated 04.01.2016. Accordingly, NC decided to ask the firm to furnish documentary evidence to prove value addition of 342% immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 01.03.2016.			

67	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 01.03.2016.			

68	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 to expedite comments. Case is deferred to 01.03.2016.			

69	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:01.03.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, 26.08.2015 and again on 07.10.2015 to expedite comments.			

Case is deferred to 01.03.2016.

70	Case No.:6/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Rejected
	HQ File :01/80/050/00191/AM16/	RLA File :07/24/040/00061/AM16/	Lic.No/Date:0710108298 01.06.2015	
Decision: The Committee noted that firm has not replied to the deficiency letter raised by MSME send to them on 07.10.2015 followed by reminder on 06.11.2015 and final reminder on 28.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

71	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 01.03.2016.				

72	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 01.03.2016.				

73	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:01.03.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 24.08.2015; 08.10.2015, 27.11.2015 and 28.12.2015 decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 01.03.2016.				

74	Case No.:2/9/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00187/AM16/	RLA File :05/23/040/00055/AM16/	Lic.No/Date:0510394574 16.06.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/5/2016-TSW/74 dated 19.01.2016 as under:- 1. Words "Purity 99.5 % containing 123 Kgs. of Carbon Molecular Sieves" may be suffixed with a				

description of export product at Sl. No. 1. 2. Words "Purity 99.5 % containing 1411 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product at Sl. No. 2. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 123 Kgs. & 1411 Kgs. respectively on net to net basis. RA may take further necessary action accordingly.			
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75	Case No.:4/18/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00376/AM16/	RLA File :09/24/040/00178/AM16/	Lic.No/Date:0910062317 08.07.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 28.12.2015 for examination and comments. Case is deferred to 01.03.2016.				

76	Case No.:3/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00375/AM16/	RLA File :09/24/040/00218/AM16/	Lic.No/Date:0910062330 13.07.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 28.12.2015 for examination and comments. Case is deferred to 01.03.2016.				

77	Case No.:1/18/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00373/AM16/	RLA File :04/24/040/00094/AM16/	Lic.No/Date:0410160803 14.07.2015	Defer Date:01.03.2016
Decision: The Committee noted that reminder to firm & RA has been sent on 28.12.2015 for hard copy of the application of the firm and decided to remind RA & firm again to send hard copy of the application to DGFT (HQ) for fixation of norms. Case is deferred to 01.03.2016.				

78	Case No.:1/9/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00186/AM16/	RLA File :09/24/040/00153/AM16/	Lic.No/Date:0910062346 20.07.2015	Defer Date:01.03.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 24.08.2015 followed by reminder on 27.11.2015, 28.12.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 01.03.2016.				

79	Case No.:5/13/80-ALC2/2015	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.,	Meet No/Date:21/80-ALC2/2015 19.01.2016	Status: Approved
	HQ File :01/80/050/00255/AM16/	RLA File	Lic.No/Date:0510395032	

	:05/23/040/00132/AM16/	22.07.2015	
Decision: The committee decided to ratify the norms based upon the DEIT U.O. Note No. 17(49)/2015-IPHW dated 28.12.2015 (Copy of the comments to be sent to firm and RA).			
RA may take necessary action accordingly.			

80	Case No.: 2/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00374/AM16/	RLA File :09/24/040/00245/AM16/	Lic.No/Date:0910062425 31.07.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 28.12.2015 for examination and comments. Case is deferred to 01.03.2016.				

81	Case No.: 2/12/80-ALC2/2015	Party Name: SOGEFI MNR ENGINE SYSTEMS INDIA PVT LTD,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00249/AM16/	RLA File :07/24/040/00161/AM16/	Lic.No/Date:0710108645 25.08.2015	Defer Date:01.03.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 07.10.2015 followed by reminder on 06.11.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 01.03.2016.				

82	Case No.: 3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:21/80- ALC2/2015 19.01.2016	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:01.03.2016
Decision: The Committee noted that the firm vide letter dated 12.12.2015 has informed that the above mentioned AA has been obtained on repeat basis and decided to get it confirmed from the RA. Case is deferred to 01.03.2016.				

S.No.606

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.21/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 19.01.2016		Request for ratification of norms	dt.05.08.2014

Decision: The committee noted that the firm's reply dated 03.12.2015 was incomplete as per DIPP ID Note No.12/5/2016-TSW/40 dated 19.01.2016 and decided to ask the firm to submit the following information:-

Information submitted by the firm vide their letter dated 03.12.2015 has been perused and they may be asked to submit the following information:

1. Net weight of export product was earlier indicated as 45 MT which has now been increased to 4498 MT. List of import item was earlier having 9 items and now in material balancing statement there are 23 import items. This may be clarified by the firm and firm may be asked to submit list of export and import items under the Advance Authorisation with quantities and values of each export and import item.

2. Quantities of all the components in import item list, in Nos also in addition to their weights.
3. Quantities of Pipes/tubes in import item list, in meters also in addition to their weights.
4. Information in respect of Sl. No. 11 of Standard Deficiency Format.

Case is deferred to 01.03.2016.

S.No.607

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.21/16	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 19.01.2016	Pvt Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 wastage on repeat basis of AA No.0410130238 dated 11.11.2011 for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.608

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.21/16	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 19.01.2016	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 for examination and comments.

Case is deferred to 01.03.2016.

S.No.609

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.21/16	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 19.01.2016		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee decided to go by the MSME recommendation vide UO No.30 (247)/11-ME dated 04.04.2013 (copy to be sent to the firm and RA). The Committee also noted that there was no mention of the words 'bend pipe' in the above stated recommendation.

RA may take further necessary action accordingly.

S.No.610

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.21/16	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632
Date: 19.01.2016	Faridabad	Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that the firm's reply dated 05.01.2016 has been sent to DHI on 11.01.2016 for comments.

Case is deferred to 01.03.2016.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.611

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.21/16		RLA, No.05/24/040/00447/AM14	0510380665 dt.03.03.2014
Date: 19.01.2016		Request for revision of norms.	

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2016 to JS, C&PC to expedite comments.

Case is deferred to 01.03.2016.

S.No.612

Case No. A/R-38	M/s. Technoweb Textile Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.21/16		RLA, No.03/95/040/01060/AM13	0310730202 dt.03.04.2013
Date: 19.01.2016		Request for revision of norms	

Decision: The Committee noted that the firm's reply dated 19.10.2015 has been sent to C&PC for comments on 30.10.2015.

Case is deferred to 01.03.2016.

S.No.613

Case No. A/R-57	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.21/16		RLA, No.03/94/040/01044/AM14	0310771884 dt.25.02.2014
Date: 19.01.2016		Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	

Decision: The Committee noted that the firm has sought time up to February end to furnish reply to the DIPP deficiency letter sent to them on .

Case is deferred to 01.03.2016.

S.No.614

Case No. A/R-67	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/01681/AM09/DES.I	Lic. No. & date
Meeting No.21/16		RLA, No.04/24/040/00221/AM09	0410101668 dt.16.01.2009
Date: 19.01.2016		Request for revision of norms	

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 wastage on repeat basis of AA No.0410130238 dated 11.11.2011 for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.615

Case No. A/R-68	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00224/AM11/DES.I	Lic. No. & date 0410114549 dt.14.06.2010
Meeting No.21/16		RLA, No.04/24/040/00053/AM11	
Date: 19.01.2016		Request for revision of norms	

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 wastage on repeat basis of AA No.0410130238 dated 11.11.2011 for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.616

Case No. A/R-69	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00380/AM12/DES.I	Lic. No. & date 0410130238 dt.11.11.2011
Meeting No.21/16		RLA, No.04/24/040/00224/AM12	
Date: 19.01.2016		Request for revision of norms	

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note No.3/166/2015-TSWB dated 22.12.2015 for the purpose of regularisation of the above mentioned AA (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.617

Case No. A/R-80	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00541/AM13/DE S.I	Lic. No. & date 0410142832 dt.23.01.2013
Meeting No.21/16		RA.F.No.04/24/040/00166/AM13	
Date: 19.01.2016		Request for revision of norms	

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 wastage on repeat basis of AA No.0410130238 dated 11.11.2011 for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.618

Case No. A/R-81	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00173/AM12/DE S.I	Lic. No. & date 0410125099 dt.17.06.2011
Meeting No.21/16		RA.F.No.04/24/040/00072/AM12	
Date: 19.01.2016		Request for revision of norms	

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 wastage on repeat basis of AA No.0410130238 dated 11.11.2011 for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

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SAO KANAKANAH
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S.No.619

Case No. A/R-111	M/s. Larsen and	HQF.No.01/80/050/00015/AM13/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No. 03/95/040/00953/AM12	0310683916
Date: 19.01.2016	Mumbai	Request for amendment of norms	dt.29.02.2012

Decision: The Committee noted that the firm's request dated 01.09.2015 has been sent to DHI on 20.10.2015 for comments.

Case is deferred to 01.03.2016.

S.No.620

Case No. A/R-116	M/s. ISGEC	HQF.No.01/80/050/00357/AM14/DES.I	Lic. No. & date
Meeting No.21/16	Heavy	RLA, No. 05/23/040/00263/AM14	0510366797
Date: 19.01.2016	Engineering Ltd., Yamunanagar	Request for correct import item No.27 of norms	dt.25.09.2013

Decision: The Committee noted that DIPP vide ID No.12/5/2016-TSW/116-A/R dated 19.01.2016 has raised in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Weight of import item at Sl. No. 27 (Cold Drawn Duplex Stainless Steel Seamless Tubes) has been restricted with 2 % wastage as against 7.83 % wastage claimed by the firm and accordingly they may be asked to justify wastage of 7.83 % claimed by them on this import item with wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred to 01.03.2016.

S.No.621

Case No. A/R-119	M/s. Larsen &	HQF.No.01/80/050/00490/AM15/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Limited,	RLA, No. 03/95/040/00769/AM12	0310676564
Date: 19.01.2016	Mumbai	Request for revision of norms	dt.13.10.2012

Decision: The Committee noted that the firm's request dated 29.10.2015 sent to DHI on 03.12.2015 for examination and comments.

Case is deferred to 01.03.2016

S.No.622

Case No. A/R-120	M/s. Kineco	HQF.No.01/80/050/00443/AM11/DES.I	Lic. No. & date
Meeting No.21/16	Pvt. Limited,	RLA, No. 17/24/040/00017/AM11	1710003514
Date: 19.01.2016	Goa	Request for fixation of norms	dt.30.09.2010

Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them on 05.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. It is also decided to send a copy of the application to DHI for comments.

Case is deferred to 01.03.2016.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.623

Case No. A/R-121	M/s. Larsen &	HQF.No.01/80/050/00215/AM14/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No. 03/95/040/00278/AM14	0310742010
Date: 19.01.2016	Mumbai	Request for revision/amendment of norms	dt.18.07.2013

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. No. 3(61)/13-TSW (B) dated 04.01.2016 for the purpose of regularisation of the above mentioned AA (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.624

Case No. A/R-142	M/s. Sulzer	HQF.No.01/80/050/00148/AM13/DES.I	Lic. No. & date
Meeting No.21/16	India Ltd., Pune	RLA, No.31/83/040/00036/AM13	3110054707
Date: 19.01.2016		Request for fixation of norms	dt.18.06.2012

Decision: The Committee noted that DIPP representative present in the meeting has raised the following deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

Sl.No.4, 5 and 11 of Standard Deficiency Letter (Export Product wise).

Case is deferred to 01.03.2016.

S.No.625

Case No. A/R-143	Reference	HQF.No.01/80/050/00185/AM16/DES.I	Lic. No. & date
Meeting No.21/16	received from	RLA, No.03/94/040/00055/AM16	0310795588
Date: 19.01.2016	RA, Mumbai of	Request for amendment of norms	dt.28.04.2015
	M/s. Alstom		
	India Ltd.,		
	Mumbai		

Decision: The committee decided to modify the norms based upon the recommendation of DHI vide U.O. Note dated 09.01.2016 for the purpose of regularisation of the above mentioned AA (copy to be sent to the firm and RA).

RA may take further necessary action accordingly

S.No.626

Case No. A/R-144	M/s. L&T-MHI	HQF.No.01/80/050/00815/AM11/DES.I	Lic. No. & date
Meeting No.21/16	Boilers Pvt.	RLA, No.03/95/040/00824/AM11	0310610931
Date: 19.01.2016	Ltd., Mumbai	Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's request dated 26.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 01.03.2016.

S.No.627

Case No. A/R-145	M/s. Larsen and	HQF.No.01/80/050/00417/AM12/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No.03/95/040/00648/AM12	0310665958

Date: 19.01.2016	Mumbai	Request for amendment of norms	dt.18.11.2011
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Decision: The Committee noted that the firm's request dated 22.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 01.03.2016.

S.No.628

Case No. A/R-146	M/s. Larsen and	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No.03/95/040/00087/AM13	0310697187
Date: 19.01.2016	Mumbai	Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's request dated 18.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 01.03.2016.

S.No.629

Case No. A/R-147	M/s. Larsen and	HQF.No.01/80/050/00470/AM15/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No.03/95/040/00385/AM15	0310788988
Date: 19.01.2016	Mumbai	Request for amendment of norms	dt.10.09.2014

Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/5/2016-TSW/147-A/R dated 19.01.2016 as under:-

As detailed working of welding strips has now been submitted by the firm, norms may be modified as under:

1. Import item at Sl. No. 13 i.e. welding Strips may be allowed as 12.741 MT inclusive of 10 % wastage.

RA may take further necessary action accordingly.

S.No.630

Case No. A/R-148	M/s. Larsen and	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.21/16	Toubro Ltd.,	RLA, No.03/95/040/00166/AM152	0310640468
Date: 19.01.2016	Mumbai	Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that the firm's request dated 22.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 01.03.2016.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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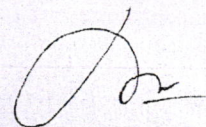
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310753783 dt 15-10-13

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. DGFT has forwarded the amendment application of L&T MHI Turbine Generator Ltd for ratification of norms for export of 1 set of 2X 660 MW Steam turbine generators. The number of items has increased from 169 to 190. The additional items include raw materials like item no 189 & 190, consumables like item no 186, 182 and components like item no 175 to 177 etc. since there is change in import items the firm may be asked to submit following information of appendix 4E to examine the request.

1. Sl no 1. A of application.
2. Sl no a and b of Engineering products(ii) of Technical Details.
3. Sl no b) of Raw materials /Consumables.
4. The sl no of insulating materials & consumables separately & their total value.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
27-10-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(104)/10-TSW(B)

Haas

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

02
19/01/2015

Department of Heavy Industry
TSW (B) Section

F.No3/56/2014
Date 22/12/2015

Ref: AA No 710099232 M/s Alstom Transport Bangalore.

Export Product: Self propelled EMU set of four cars-04 numbers

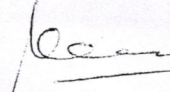
Import

Sino of AA	Item	Quantity per unit
1to3,35,46 to 60	Adhesives/Tapes etc	Value limited under Misc-items C-1647 or as applied for, whichever is lower.
61,73,75,76,79,133, 134,437,439	Insulations etc	
8to34	relevant Steel plates	1.17Kg /Kg content (after 1/3 rd recovery on the wastage claimed 26%)

There are total 893 items .Remaining items may be allowed under GN-4 with nil wastage and accountability both in number & weight terms. For items 784 to 807 and 827 to 832, break up into components may be called for by RLA .

Item 839-be deleted not covered under import policy.

This issues with the approval of JS(RKS)


(K.K.Tiwari)
Industrial Adviser

DyDGFT
DES-I

(403)

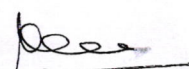

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

NC-I Meeting dated 9/1/2016

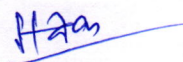
S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
24	3210077370	Alstom T	Repeat of AA 710099232 and other item on net to net basis with accountability GN4 as requested by applicant vide letter dt 29/12/2015.
41	410160110	GB Engg	Under GN4 with accountability
607, 614, 615,617 6 18		Auto tech	Wastage repeat of AA 41030238 as requested by applicant.
625	310610931	Alstom I	Increase in weight of EP and input by same amount may be taken on record as requested by applicant.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DES-I



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No-37
19/01/2016

30(37)/15-ME

Subject: AA no 2210015179 dated 27.01.15 in respect of M/s Ind-Sphinx Precision Ltd.

As per the reply, norms may be fixed as follows:-

- Import of Relevant size of item at Sno 1 may be allowed for ~~500 Kgs~~ (200000 nos only) inclusive of 66.67% wastage (on weight basis)
- Import of item at Sno 2 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(37)/15-ME dated 09.12.15



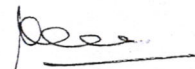
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

NC-I Meeting dated 9/1/2016

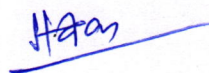
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625	310610931	Alstom I	Increase in weight of EP and input by same amount may be taken on record as requested by applicant.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DES-I



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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19/1/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

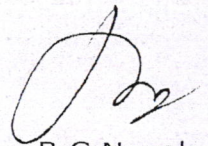
Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310793788 dt 11-12-15

11-02-15

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm has replied vide their letter of dated 31-10-15. It has submitted following information.

1. The weight balance of export giving gross & net weight of import.
2. The firm has given the statement of wastage and some drawing. But the same has not been co-related. The firm may be asked to give complete calculation of each raw material separately given the net weight of the component manufactured out of the raw material supported by the dimensional engineering drawing.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
04-01-16

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(121)/15-TSW(B)

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

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19/01/2016

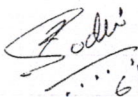
30(209)/15-ME

Subject: AA no 0710107668 dated 19.02.15 for M/s PMC Winstar Hydraulics Pvt. Ltd.

The norms may be fixed as follows:-

- Relevant size of items of import may be allowed on net to net basis and accountability clause.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(209)/15-ME dated 06.01.16



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No 50
19/1/16

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0410160191 dated 24.02.15 for M/s Montan Hydraulik Pvt. Ltd..

Norms may be fixed as follows:-

- Relevant size of item of import at Sno 1, 2, 9, 10, 17, 18, 24, 25, 32 and 33 may be allowed as 1.02 kg/kg content of export product.
- Relevant size of rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).



(K.S. Sodhi)
AD (ME)

Sh H.Das, FTDO, DGFT, Udhog Bhawan, New Delhi
UO No TL-13024/15/2016-MMM&A-DCMSME dated 19.01.2016



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

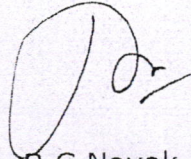
66
19/01/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

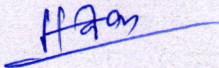
Subject: Application of M/S Promac Engineering Limited for ratification of norms of AA no 0710107942 dt 26-03-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Promac Engineering Limited. The firm has replied vide their letter of dated 07.12.15. It is observed from the reply submitted by the firm that the manufacturing process involves punching of steel cord belt by punching machine with punch & die for required holes for assembly of Buckets with bolts, Nuts & Washers etc. The above manufacturing should not result in value addition to the tune of 342%. This aspect may be looked into by DGFT.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
04-01-16

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(120)2015-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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09/01/2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP.(Vol.1) in respect of advance Licence No. 0510395032 dated 22.7.2015 issued to M/s. Himachal Futuristic Communications Ltd.,

Reference DGFT I.D. No. 01/80/50/255/AM16/DES-1/841 dated 22.9.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Himachal Futuristic Communication Ltd., New Delhi for ratification of the norms of advance licence issued under Para 4.7 for export of "OUTDOOR ARMORED LSOH FOC."

2. The FOB value of export is Rs. 472,303,384.12 (US\$ 7,379,740.37) and CIF value of Import is Rs 81,159,269.40 (US\$ 1,182,300.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as follows:-

Sl. No.	Item	Qty Demanded by the party	Wastage allowed	Qty. Recommended inclusive of wastage
1	Single Mode Optical Fibre	200765	4%	200063.80
2.	PBT Resin 100-211X	66018.58	2%	61577.13
3.	Filling Gel	55127.75	1.5%	40606.10


(Asha Nangia)
Director

✓Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(49)/2015-IPHW dated 28.12.2015



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

	Description	Qty	SION	Per Unit qty with wastage					Total qty including wastage			
				Single Mode Optical Fibre as claimed by party	Single Mode Optical Fibre as calculated with 4% wastage	PBT Resin as claimed by party	PBT Resin as calculated with 2% wastage	Filling Gel claimed by party	Filling Gel calculated with 1.5% wastage	Single Model Optical Fibre	PBT Resin	Filling Gel
1	2FUnarmouredOptical Fibre Cabe	40		2.10	2.08	0.61	0.59	0.35	0.34	83.20	23.70	13.53
2	4FUnarmouredOptical Fibre Cabe	40	C1795	4.20		4.20		1.89		168.00	168.00	75.60
3	4FArmouredOptical Fibre Cabe	100	C1797	4.20		4.20		1.89		420.00	420.00	189.00
4	6FUnarmouredOptical Fibre Cabe	30	C1797	6.30		7.04		2.84		189.00	211.20	85.20
5	6FArmouredOptical Fibre Cabe	40	C1798	6.30		7.04		2.84		252.00	281.60	113.60
6	8FUnarmouredOptical Fibre Cabe	40		8.40	8.32	1.83	1.78	1.39	1.34	332.80	71.11	53.75
7	8FArmouredOptical Fibre Cabe	85		8.40	8.32	1.83	1.78	1.39	1.34	707.20	151.11	114.21
8	12FUnarmouredOptical Fibre Cabe	40	C1796	12.60		7.04		2.84		504.00	281.60	113.60
9	12FArmouredOptical Fibre Cabe	50	C1796	12.60		7.04		2.84		630.00	352.00	142.00
10	16FArmouredOptical Fibre Cabe	50		16.80	16.64	4.84	4.70	2.78	2.69	832.00	235.09	134.37
11	24FUnarmouredOptical Fibre Cabe	40	B233	25.20		8.30		5.74		1008.00	332.00	229.60
12	24FArmouredOptical Fibre Cabe	50	B233	25.20		8.30		5.74		1260.00	415.00	287.00
13	48FUnarmouredOptical Fibre Cabe	30	B234	50.40		16.59		11.48		1512.00	497.70	344.40
14	48FArmouredOptical Fibre Cabe	30	B234	50.40		16.59		11.48		1512.00	497.70	344.40
15	60FArmouredOptical Fibre Cabe	30		63.00	62.40	18.16	17.64	10.42	10.07	1872.00	529.23	302.18
16	64FUnarmouredOptical Fibre Cabe	30		67.20	66.56	19.37	18.82	11.12	10.75	1996.80	564.50	322.48
17	72FArmouredOptical Fibre Cabe	50	B243	75.60		24.89		17.22		3780.00	1244.50	861.00
18	84FUnarmouredOptical Fibre Cabe	30		88.20	87.36	23.62	22.95	14.59	14.10	2620.80	688.35	423.11
19	96FUnarmouredOptical Fibre Cabe	50	B236	100.80		33.10		22.96		5040.00	1655.00	1148.00
20	96FArmouredOptical Fibre Cabe	50	B236	100.80		33.10		22.96		5040.00	1655.00	1148.00
21	144FUnarmouredOptical Fibre Cabe	300	B229	151.20		49.78		34.44		45360.00	14934.00	10332.00
22	144FArmouredOptical Fibre Cabe	100	B229	151.20		49.78		34.44		15120.00	4978.00	3444.00
23	192FUnarmouredOptical Fibre Cabe	350		201.60	199.68	58.10	56.44	33.35	32.24	69888.00	19754.00	11283.42
24	192FArmouredOptical Fibre Cabe	50		201.60	199.68	58.10	56.44	33.35	32.24	9984.00	2822.00	1611.92
25	288FUnarmouredOptical Fibre Cabe	50		302.40	299.52	90.74	88.15	77.48	74.90	14976.00	4407.37	3744.87
26	288FArmouredOptical Fibre Cabe	50		302.40	299.52	90.74	88.15	77.48	74.90	14976.00	4407.37	3744.87
								Total		200063.80	61577.13	40606.10

Han
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

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Sl. No. 616
19/01/2016

Sl. No. 616
19/01/16

Department of Heavy Industry
Udyog Bhawan

File No. 3/166/2015-TSWB

Date 22/12/2015

Ref: AA41030238 M/s Auto tech Industries Chennai .

Export Product: Shaft Assembly with roller Tappet-48000 Numbers.

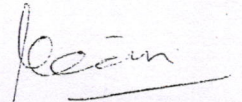
The applicant has submitted detailed calculations and value of scrap sale

Inputs

S.no AA	Item	Qty recommended
1,2	Steel Blank	1.15Kg/Kg content in EP after taking 20% recovery from scrap
3,4	Bronze rod	1.32 Kg/Kg content in EP after taking 25% recovery
6,7	Roller tappet – Rough casting	1.30 Kg/Kg content in EP after taking 20% recovery

For AA -410110480 first two inputs are on repeat basis of above AA41030238.

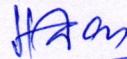
This issues with the approval of JS(RKS)


(K.K.Tiwari)

Industrial Adviser

Dy DGFT
DES-I

402



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Sl. No. 623
19/01/16

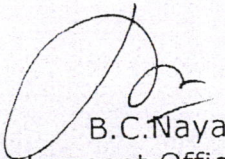
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T Ltd for ratification of norms of licence
AA no-0310742010 dt. 18-07-2013

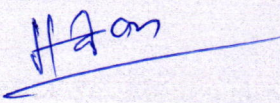
DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T Ltd. The firm has requested for amendment of export weight of item no. 1 (Waste Heat Boiler -1) from 508.8 MT to 356.08 MT. It has also requested for deletion of import item no. 9 i.e. Refractory Material of weight 168 MT. The request has been examined. This Office agrees to the following firm's proposal.

1. Reduction of export weight of item no. 1 (Waste Heat Boiler -1) from 508.8 MT to 356.08 MT.
2. Deletion of item no. 9 of import.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Office
04-01-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(61)/13-TSW(B) dated

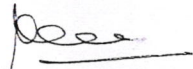

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

NC-I Meeting dated 9/1/2016

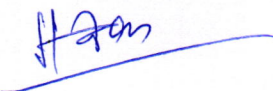
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NC may take a view


(K.K.Tiwari)

Industrial Adviser

DES-I



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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

